

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 511/TT/2014

Date: 20.1.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Truing up transmission tariff for tariff period 2009-14 and determination of transmission tariff for tariff period 2014-19 for 2nd spare converter transformer at Kolar (COD: 1.6.2011) and Talcher (COD: 1.10.2011) HVDC terminals (each one at Kolar and Talcher) in Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 28.1.2016:-

- a. An undertaking on affidavit that the actual equity infused for the additional capitalisation in 2011-12 tariff period is not less than 30% and for the period 2012-13 is not less than 29.73% on affidavit.
- b. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
- c. Re-submit page 15 and page 16 of the petition on affidavit as whitener is used.
- d. In Form 10A for tariff period 2014-19, for 2014-15, the petitioner has submitted cumulative depreciation upto previous year as NIL, however, the cumulative depreciation is shown as '₹1692.03 lakh' in 2013-14. The petitioner should submit reconciliation.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)